

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No. 376 of 2017**

**IN THE MATTER OF:**

**Sri Haridas Pottath**

**...Appellant**

**Versus**

**Peerless Engineering Products  
Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant :            Shri P. Somasundaram, Advocate**

**ORDER**

**10.11.2017**        After some arguments, as the Tribunal was intended to dismiss the appeal by reasoned order, the learned counsel for the appellant sought permission to withdraw the appeal. He is permitted to do so without any liberty to file any appeal against the impugned order dated 29<sup>th</sup> August, 2017.

The appeal is dismissed as withdrawn. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Balvinder Singh ]  
Member (Technical)

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